

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2809  
TO BE ANSWERED ON 19.12.2024  
GIG AND PLATFORM WORKERS**

**2809. SHRI SANJAY SETH:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government has introduced any welfare schemes and strategy to extend social welfare protections to gig and platform workers;**
- (b) if so, the details thereof, if not, the reasons therefor;**
- (c) whether Government is aware of the significant gap in health insurance coverage among gig and platform workers; and**
- (d) if so, the details thereof along with the steps taken/being taken by Government to bridge this gap and improve insurance coverage for gig and platform workers?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The provisions of social security & welfare for gig and platform workers have been given in the Code on Social Security, 2020 which has been enacted by the Parliament.**

**The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.**

**An advisory has been issued by the Ministry of Labour and Employment to platform aggregators to register themselves and platform workers engaged with them on e-Shram portal. This will facilitate platform workers to get easy access to the social security benefits.**

**A Committee comprising representatives from Platform Aggregator, Gig and Platform Worker Association, Knowledge Partner and Industry Association has been constituted to suggest inter-alia, framework for providing social security and welfare benefits to gig and platform workers.**

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